

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

Original Application No.03 of 2025

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News item in '*Dinamalar*' Chennai Edition dt: 08.01.2025 titled, "Heaps of Unsegregated waste dumped along Poonamalle Kummanchavady highway".

And

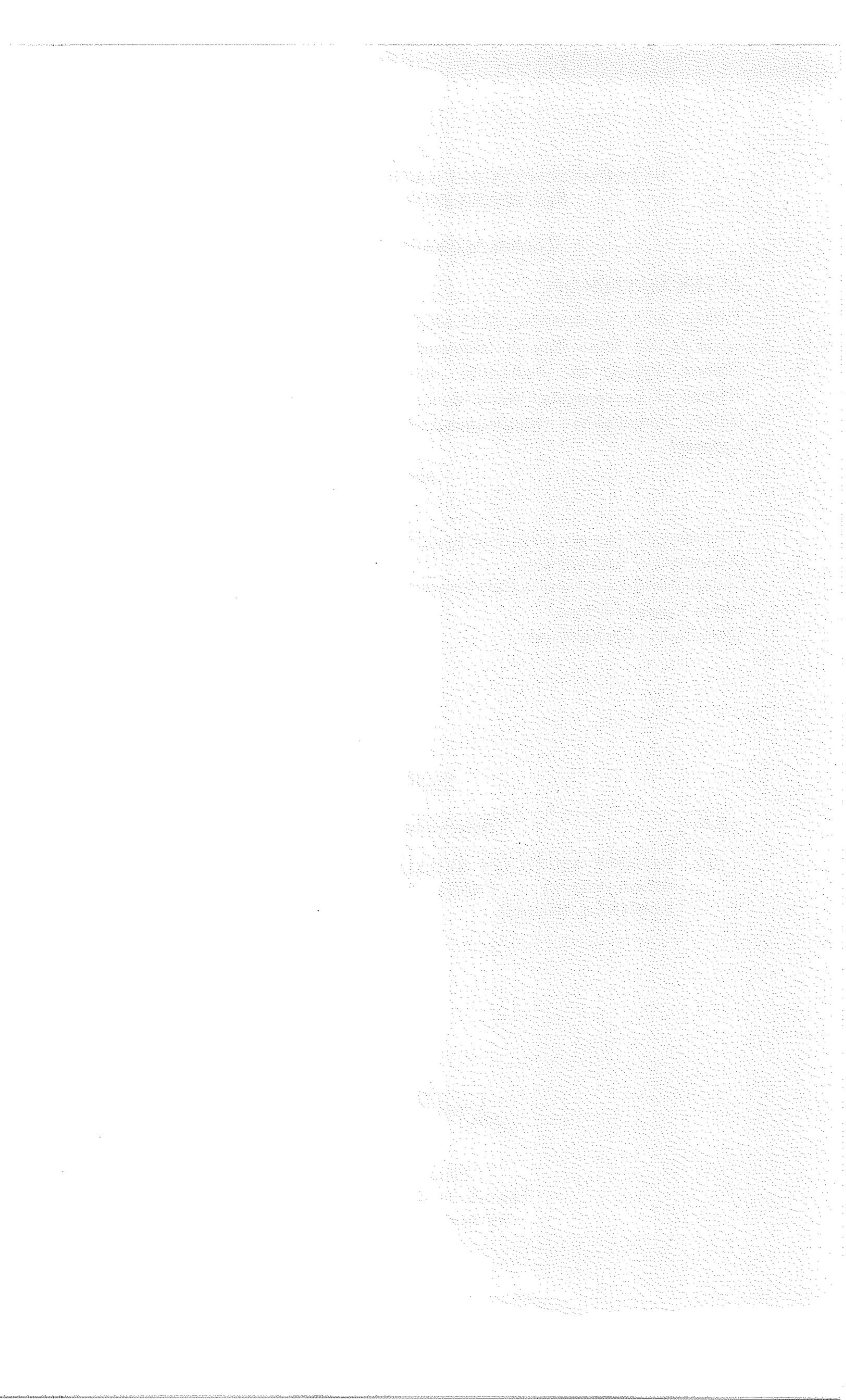
The Principal Secretary to Govt. of Tamil Nadu
Department of Environment,
Climate Change and Forests, Govt Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600009 & ors.

...Respondents

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**



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highway".

And

1. The Principal Secretary to Govt. of Tamil Nadu
Department of Environment,
Climate Change and Forests, Govt Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600009.
Phone: 044-25671875.
2. The Principal Secretary to Govt. of Tamil Nadu
Department of Health & Family Welfare Govt Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600009.
Phone: 044-25671875.
3. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu - 600 032
Phone: 044-22353076
Email: tnfisheries@nic.in.

...Respondents.

REPORT FILED ON BEHALF OF THE THIRD RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, K. Nalini, Daughter of Thiru. K. Krishnasamy, aged about 59 years,
having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby
solemnly affirm and sincerely state as follows:

K. Nalini
23/1/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the second respondent and as such I am well acquainted with the facts of the case from the records available at office.
2. It is respectfully submitted that based on the News item in 'Dinamalar' Chennai Edition dt: 08.01.2025 titled, "Heaps of Unsegregated waste dumped along Poonamalle Kummanchavady highway" the Hon'ble National Green Tribunal, SZ, Chennai has taken as Suo Motu on 15.01.2025 and directed the respondents to file their reports.
3. It is respectfully submitted that as per the direction of the Hon'ble Tribunal the third respondent submits the report herein.
4. It is respectfully submitted that the site was inspected by Assistant Engineer, O/o.DEE, Tiruvallur on 27.02.2025. During inspection, the following observations were made:

A) Large quantities of unsegregated municipal solid waste generated in and around Poonamallee Panchayat union were dumped haphazardly near the newly constructed Fire Service Station, adjacent to the Poonamallee Treasury Office at Kumananchavady, Poonamallee.

B) The unsegregated solid waste was dumped in an open area without any closed boundary causing environmental pollution and posing health hazards to the public. (Photographic evidence attached).

5. It is respectfully submitted that the Block Development Officer, Poonamallee Panchayat Union was addressed vide letter Lr. No. DEE/TNPCB/TLR/F.TECH-50/SWM/2025, Dated: 07.03.2025 to take the following steps immediately:

a) Immediate removal of solid waste dumped near the Fire Service Station, adjacent to the Poonamallee Treasury Office, and disposal of the waste in a scientific manner.

K. Srinivasan
23/4/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

- b) Implementation of proper solid waste management measures in the jurisdiction of the Poonamallee Panchayat Union, ensuring systematic collection, segregation, storage, and disposal as per SWM Rules, 2016.
 - c) Submission of a detailed report on the generation, collection, processing, and disposal of solid waste within the Poonamallee Panchayat Union.
 - d) Status report on the establishment of solid waste processing facilities in the local body's jurisdiction.
6. It is respectfully submitted that further action will be initiated against the BDO, Poonamallee Panchayat Union based on the reply furnished by the local body or on merits in accordance with Environment (Protection) Act, 1986 as amended and other prevailing laws.

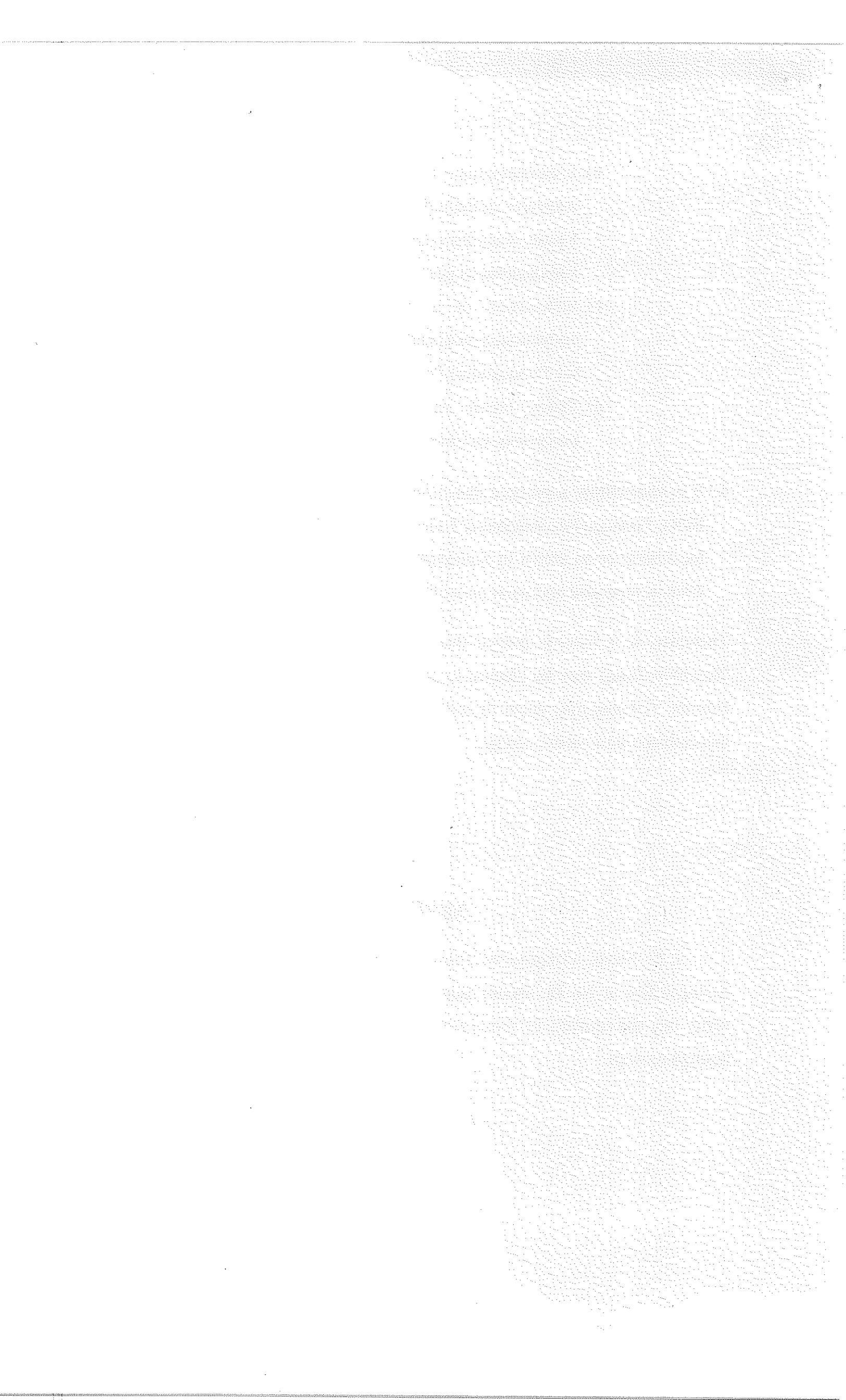
Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

K. Nalini
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, K. Nalini, Daughter of Thiru. K. Krishnasamy, aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

K. Nalini
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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THE THIRD RESPONDENT TAMIL
NADU POLLUTION CONTROL
BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:23.04.2025.

Date of hearing on: 24.04.2025

